

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION No. 213/2020

IN THE MATTER OF:

Navneet Sen Verma

.....Petitioner

Vs

Delhi Pollution Control Committee

.....Respondent

NDOH:- 15.02.2021

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Delhi

Dated - 27.01.2021

(Satender Kumar)
Senior Environmental Engineer

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In the matter of :

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.....Respondent

**FACTUAL AND ACTION TAKEN REPORT ON BEHALF OF
DELHI POLLUTION CONTROL COMMITTEE**

1. That This Hon'ble Tribunal vide its order dated 08.09.2020 was pleased to pass the following directions:

"...1. Grievance in this application is that there is illegal encroachment by Shri Ram Global Pre School, Alok Bharti Public School, and the owner of Bansal Bhawan in Block D, Pocket-1, Sector 16, Rohini, New Delhi. The area falls in the green belt as per Rohini Project Planning Design annexed to the application. The applicants filed complaint with the North Delhi Municipal Corporation but no action has been taken.

2. Before proceeding further, we consider it necessary to ascertain the correctness of the averments from a joint Committee of DPCC, North Delhi Municipal Corporation, DDA and SDM, Rohini..."

2. That inspection of above said site was conducted on 08.01.2021 by the Joint team of DPCC, North Delhi Municipal Corporation,

DDA and the concerned SDM. Copy of said Inspection Report dated 08.01.2021 is annexed as **Annexure-A**.

3. That during the inspection, it was observed that site as alleged in the petition is a vacant open land pertains to DDA with boundary walls and a locked gate and that boundary of Bansal Bhawan, is not adjacent to the said plot, however, under construction [Repairing and finishing work] building of Bhartiya Sanskriti Seva Sansthan, B-Block, Pocket-1, Sector-16, Rohini, Delhi-85 as well as Junior Engineer Office, Ward No.24, Maintenance-1 of MCD found exist.
- (i) Further, all 03 gates of adjoining building in the back side of the alleged plot have already been closed by DDA by constructing permanent boundary wall to avoid any scope of use of this open land by the Respondents No. 5, 6 and 7.
- (ii) No tree cuttings was observed, however trimming of 02 trees was observed.
- (iii) No encroachment was observed at the alleged site pertaining to DDA by the Respondents No. 5, 6 and 7. No garbage/ waste dumped at the alleged site was observed.
4. That the above status report/action taken report may please be taken on record.


(SATENDER KUMAR)
SR. ENV. ENGINEER

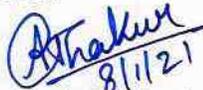
INSPECTION REPORT

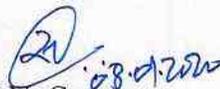
Sub.: Joint Inspection of site in connection with Original Application No. 213/2020 on 01.10.2020 in the matter "Navneet Sen Verma Anr. Vs. Delhi Pollution Control Committee" regarding illegal encroachment.

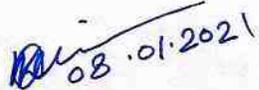
An order was passed by Hon'ble NGT in Original Application No. 213/2020 on 01.10.2020 in the matter "Navneet Sen Verma Anr. Vs. Delhi Pollution Control Committee" wherein it was directed that "ascertain the correctness of the averments from a Joint Committee of DPCC, North Delhi Municipal Corporation, DDA and the concerned SDM and furnish report".

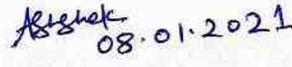
Consequent to the Order passed by Hon'ble NGT in Original Application No. 213/2021 on 01.10.2020, an inspection of above said site was conducted on 08.01.2021 by the Joint of DPCC, North Delhi Municipal Corporation, DDA and the concerned SDM. The observations are as under:-

1. That the site as alleged in the petition is a vacant open land pertains to DDA with boundary walls and a locked gate.
2. That boundary of Bansal Bhawan as alleged in the petition is not adjacent to the said plot, however, under construction [Repairing and finishing work] building of Bhartiya Sanskriti Seva Sansthan, B-Block, Pocket-1, Sector-16, Rohini, Delhi-85 as well as Junior Engineer Office, Ward No.24, Maintenance-1 of MCD found exist.
3. That all 03 gates of adjoining building in the back side of the alleged plot have already been closed by DDA by constructing permanent boundary wall to avoid any scope of use of this open land by the Respondents No. 5, 6 and 7.
4. That no tree cuttings were observed, however trimming of 02 trees was observed.
5. That no encroachment was observed at the alleged site pertaining to DDA by the Respondents No. 5, 6 and 7. No garbage/ waste dumped at the alleged site was observed.


(Ajit Singh Thakur)
Sub-Divisional Magistrate (Alipur)


(S.N. Garg)
Ex. Engineer, DDA


(V.K. Jain)
Env. Engineer, (DPCC)


(Abhishek Meena)
J.E., MCD, Rohini Zone